

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75703 of 2018

(Arising out of Order-in-Appeal No.13/CE/BBSR-GST/2017 dated 30.11.2017 passed by Commissioner of CGST & Central Excise, Bhubaneswar)

M/s Bilt Graphic Papers Products Ltd.
(Unit-Sewa,Gaganpur, Jeypore, Koraput-764002)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Bhubaneswar
(C.R.Building, Rajaswa Vihar, Bhubaneswar-7)

Respondent

APPEARANCE :

None for the Appellant

Shri D.Sue, Authorised Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75660/2026

DATE OF HEARING : 26 MAY 2026

DATE OF DECISION : 26 MAY 2026

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 26.05.2026, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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